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## MATTER RAISED WITH PERMISSION

## Demand for resignation of former Justice Shri A.K. Ganguly from the post of Chairman of West Bengal Human Rights Commission

MR. DEPUTY CHAIRMAN: Now, we take up the Lokpal and Lokayuktas Bill, 2011.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): श्रीमन् ...

श्री उपसभापति: क्या आपको अभी बोलना है?

प्रो. राम गोपाल यादव: अभी बोलना है।

MR. DEPUTY CHAIRMAN: Okay. If you want, I will allow it. Mr. Minister, you can speak after he finishes. ...(Interruptions)...

SHRI DEREK O'BRIEN (West Bengal): Sir, we also want two minutes to speak on Mr. Ganguly's ...(Interruptions)... We have been asking for it for the last one week. ...(Interruptions)... The whole House ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You can approach ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, this is a case which has not been even mentioned in this House. Lokpal is very important. We also know it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. Please. ... (Interruptions)...

SHRÎ DEREK O'BRIEN: Sir, Mr. Ganguly is carrying on ....

MR. DEPUTY CHAIRMAN: Please approach the Chairman and take his permission. ...(Interruptions)... No, no; not today. ...(Interruptions)... Please. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, two minutes, please. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No. No. Not today. ...(Interruptions)... Please. Not today. ...(Interruptions)... You can give notice. The Chairman may allow. ...(Interruptions)... Please give notice to the Chairman. ...(Interruptions)... Not today. Please. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, give us two minutes. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... Not today. ...(Interruptions)... No, please. Not today. ...(Interruptions)... You can give notice. The Chairman will consider it. ...(Interruptions)... Give notice. We will consider it. ...(Interruptions)... You can give a Zero Hour Notice. ...(Interruptions)... No, please. ...(Interruptions)... I have called Mr. Ram Gopalji. Let us listen to him. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, after him, give us two minutes. Kindly get the sense of the House. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no, please. ... (Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, this will be unfair. ...(Interruptions)... This will be unfair. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am not refusing. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: The entire country is looking at it. ... (Interruptions)... The entire nation is looking at us that what we are doing on that. ... (Interruptions)...

प्रो. राम गोपाल यादव: हमारे बाद बुलवा लो ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: See, my request is, give us a Zero Hour Notice for tomorrow. The Chairman may consider it. ...(Interruptions)... Please do that. There is a procedure. ...(Interruptions)... There has to be some discipline. ...(Interruptions)...

श्री शिवानन्द तिवारी (बिहार): इनको बोल लेने दीजिए ...(व्यवधान)... इसके बाद उठाइए ...(व्यवधान)... राम गोपाल यादव जी के बाद इसको उठाइए ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You can do it tomorrow. ...(Interruptions)... You can do it tomorrow. We are to take up a very, very important Bill. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, we know it. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Let us have the Lokpal Bill today.

with Permission

SHRI SUKHENDU SEKHAR ROY: We are going to support it. ... (Interruptions)... We are going to support that. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I will allow you tomorrow.

श्री नरेश अग्रवाल (उत्तर प्रदेश): उनको बोलने दीजिए।

श्री शिवानन्द तिवारी: राम गोपाल जी का अभिव्यक्त हो जाए ...(व्यवधान)... उसके बाद ...(व्यवधान)...

श्री देरेक ओब्राईन: आप हमें दो मिनट दीजिए ...(व्यवधान)...

प्रो. राम गोपाल यादव: हमारे बाद बोल लीजिए ...(व्यवधान)...

श्री नरेश अग्रवाल: पहले इनका हो जाने दीजिए ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Give notice for tomorrow. ...(Interruptions)... Give notice for tomorrow. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: We are asking for two minutes.

SHRI DEREK O'BRIEN: Sir, allow us just two minutes. We are not coming into the Well. ...(Interruptions)... Because we are behaving and because we are not going into the Well, you are penalizing us! ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, this is unfair. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Why don't you raise it tomorrow? ... (Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, we are raising it every day. ...(Interruptions)... Every day we are raising the issue. What is this going on? ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, we are not ... (Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, every day we are raising the issue. ... (Interruptions)... Sir, every day we have raised the issue. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Don't get angry, please. Don't get angry. ... (Interruptions)... Why are you getting angry? ... (Interruptions)...

SHRI DEREK O'BRIEN: No, Sir. ...(Interruptions)... We are not being given time. ...(Interruptions)... Sir, we would not stop discussion on the Bill. Allow us to speak. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please do not be angry. ... (Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, this is not fair. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, allow us two minutes. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Sukhendu Roy and Mr. Derek, please do not get angry. ...(Interruptions)... Mr. Derek O'Brien, I am not saying that what you have raised is not an important subject. I am not saying that. I am only saying that today we have set apart the day for the Lokpal Bill. I have already called Shri Ram Gopal Yadav. You could raise your matter tomorrow. You may give a Zero Hour Notice. It will be considered. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: But, Sir, we are saying, just give us two minutes. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, please allow us just two minutes. ...(Interruptions)...

SHRI NARESH GUJRAL (Punjab): Sir, please allow them two minutes. ... (Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, please allow them two minutes.

श्री शिवानन्द तिवारी: सर, आप इनके बाद उनको दो मिनट के लिए सुन लीजिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, please. ... (Interruptions)... I have called Mr. Ram Gopal Yadav. If he yields, I will allow him. Do you agree, Mr. Yadav?

प्रो. राम गोपाल यादवः ठीक है।

MR. DEPUTY CHAIRMAN: Okay, he has agreed. ...(Interruptions)...

SHRI DEREK O'BRIEN: Mr. Deputy Chairman, Sir, This is a serious issue which we have been seeing for the last three weeks is about men in positions of power misusing their power and then doing everything in their power to suppress the voice of the victim. This issue is way above any kind of political formation, because three Judges of the Supreme Court have said what they have to say. They have said it very, very clearly, that it was 'inappropriate behaviour of a sexual nature'.

Sir, what example are we setting where people holding the highest positions, like that of the chairperson of the West Bengal Human Rights Commission, are doing this kind of thing? The girl is under so much pressure! Sir, everyone knows this case very well. I do not wish to go into the details of the case because today it is important that we pass the Lokpal Bill, and we pass it quickly. But these newspaper reports are a disgrace. Forget about these actions coming from a Human Rights Commission Chairman, they are a disgrace to any man.

Sir, we firmly believe, and we have been asking for the last three weeks, that this 'gentleman' should resign, or he should be arrested, or the President should sack him. The rules are very clear under the Human Rights Commission Act. Sir, people across political parties feel that this — I cannot even call him Justice — gentleman, if I can call him that, has to go. ...(Interruptions)...

DR. K.P. RAMALINGAM (Tamil Nadu): He is not a 'gentleman'. He is not a 'gentleman'.

SHRI DEREK O'BRIEN: He should be arrested. The President should refer to the Supreme Court ... (Interruptions)... That is all that we have to say.

MR. DEPUTY CHAIRMAN: Now, Prof. Ram Gopal Yadav.

श्री शिवानन्द तिवारी: सर, हम लोग भी इसको सपोर्ट करते हैं। ...(व्यवधान)... सर, उनको रिज़ाइन करना चाहिए या सरकार को उन्हें ह्यूमन राइट्स कमीशन के चेयरमैन के पद से बर्खास्त करना चाहिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, please. Don't make it a discussion. Prof. Ram Gopal Yadav.

श्री रिव शंकर प्रसाद (बिहार): सर, देरेक ओब्राईन जी ने जो कहा है, हम लोग उसका समर्थन करते हैं। ...(व्यवधान)... उनके खिलाफ कार्रवाई होनी चाहिए। ...(व्यवधान)... उनको इस्तीफा देना चाहिए। ...(व्यवधान)...

श्रीमती स्मृति जुबिन ईरानी (गुजरात): सर, मैं स्वयं को इस विषय के साथ सम्बद्ध करती हूं। डा. विजयलक्ष्मी साधी (मध्य प्रदेश): सर, मैं स्वयं को इस विषय के साथ सम्बद्ध करती हूं।

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

DR. V. MAITREYAN (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI K.N. BALAGOPAL (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI RAMA CHANDRA KHUNTIA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI DEREK O'BRIEN: Sir, all hon. Members are associating themselves with this issue.

## **GOVERNMENT BILL**

## The Lokpal and The Lokayuktas Bill, 2011

MR. DEPUTY CHAIRMAN: All right. Now, Prof. Ram Gopal Yadav. ... (Interruptions)... The others may please remain quiet.

प्रो. राम गोपाल यादवः सर, आपको बहुत-बहुत धन्यवाद कि आपने लोकपाल बिल पर चर्चा से पहले मुझे बोलने के लिए थोड़ा सा समय दिया। श्रीमन्, जब भारत का संविधान बना, तो उसमें जो लोग थे, उनके स्टेचर बहुत बड़ा था। पंडित जवाहरलाल नेहरू, गोविन्द बल्लभ पंत, बाबा साहेब अम्बेडकर और अन्य सारे लोग, जो हिन्दुस्तान की इंटेलेक्चुअल क्रीम थी, वह उस संविधान सभा में थी, जिसने संविधान बनाया। इसके बाद की जो स्थिति है, धीरे-धीरे हमें ऐसा लगता है कि इस देश में उस सबको पलटने की प्रक्रिया प्रारम्भ हो गई है। कानून में यह होता है कि जब तक कोई व्यक्ति दोषी सिद्ध न हो जाए, तब तक उसको निर्दोष माना जाए। लेकिन यह बिल इस तरह का है, जिसमें हर व्यक्ति को दोषी मान कर चला जाएगा। प्रधानमंत्री से लेकर एमपी तक और कैबिनेट सेक्रेटरी से लेकर निचले स्तर के अधिकारी तक, किसी के भी खिलाफ कोई भी व्यक्ति एप्लिकेशन दे सकता है और हम लोगों को, खास तौर से मंत्रियों को एक एसपी स्तर के अधिकारी के सामने, एक डिप्टी स्तर के अधिकारी के सामने अपना बयान देने के लिए जाना पड़ेगा। यह बहुत ही हास्यास्पद स्थिति होगी। आगे स्थिति यह होगी कि कोई भी अधिकारी निर्णय लेने से, दस्तखत करने से डरेगा। मंत्री दस्तखत करने से डरेगा। मंत्री दस्तखत करने से डरेग।

बोफोर्स तोप के बाद आज तक हिन्दुस्तान को दूसरी तोप नहीं मिली। एक जांच के कारण, एक डिफेंस सेक्रेटरी के जेल जाने के कारण असर यह हुआ कि हर आदमी कागजों पर दस्तखत करने से डरता है कि हमारी जांच होगी और हम फंस जाएंगे।

आज ही अखबार में आया है, "अगली सरकार के भरोसे सैन्य आधुनिकीकरण, लड़ाकू विमान, तोप, पनडुब्बी खरीद समेत कई सौदे ठंडे बस्ते में"। कोई अधिकारी फाइल पर दस्तखत करना नहीं चाहता है, वह हर फाइल प्रधानमंत्री के पास भेजना चाहता है कि प्रधानमंत्री ही इसके ऊपर दस्तखत करें ताकि जिम्मेदारी हो तो प्रधानमंत्री की हो। इस तरह सब अधिकारी अपनी ड्यूटी से बचना चाहते हैं। इसके माध्यम से आप देश को अनिर्णय की स्थिति में ले जाना चाहते हैं।

इतने दिनों से हमारी पार्टी इसका विरोध कर रही थी और लोग हमसे इसका कारण पूछ रहे थे। मैं आपके माध्यम से सभी संसद सदस्यों से और देश की जनता से यह कहना चाहता